



# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು  
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ- IVA Part- IVA	ಬೆಂಗಳೂರು, ಶನಿವಾರ, ೨೧, ಮಾರ್ಚ್, ೨೦೨೦ ( ಚೈತ್ರಾ ೧, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, SATURDAY, 21, MARCH, 2020( Chaithra 1, ShakaVarsha 1942)	ನಂ. ೧೦೪ No. 104
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## Government of Karnataka

No: HFW 54 CGM 2020

Karnataka Government Secretariat,  
Vikasa Soudha  
Bangalore, Dated 20-03-2020

### **NOTIFICATION - III**

Whereas the Government of Karnataka is satisfied that the State is threatened with an outbreak of COVID-19 (Corona Virus Disease 2019), which is a dangerous epidemic disease and the State Government is of the opinion that ordinary provisions of law for the time being in force are insufficient for the purpose.

Now, therefore, in exercise of the powers conferred under section 16 of the Hyderabad Infectious Diseases Act, 1950 (Hyderabad Act XII of 1950) and in supersession of Notification No. HFW 54 CGM 2020, dated: 11.03.2020, published in Part-III of the Karnataka Gazette Extra-ordinary No. 86, dated 12.03.2020, the Government of Karnataka hereby makes the following temporary regulations regarding COVID-19 (Corona Virus Disease 2019) and to take special measures by the public to prevent the outbreak of the said disease or spread thereof, namely:-

### **REGULATIONS**

**1. Title, application and commencement.**-(1) These regulations may be called the Karnataka Infectious Diseases (COVID-19) Regulations, 2020.

(2) They shall come into force from the date of their publication in the Official Gazette and shall be valid for one year from the date of publication or till such date which may be notified by the Government whichever is later.

(3) They shall apply to the territorial jurisdiction of Bidar, Kalaburgi, Koppal, Raichur and Yadagiri districts.

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**2. Authorized officer.**-The Authorized officer under these regulations shall be the following officers, namely:-

- (i) The Director, Health and Family Welfare Services;
- (ii) The Director, Medical Education (at State level);
- (iii) The Deputy Commissioner, District Health and Family Welfare Officer and District Surgeon in the respective districts; and
- (iv) The Taluka Health Officer in the respective Talukas;

**3. Duties of hospitals.**- (1) All hospitals, both Government and private, shall have Flu corners for screening the suspected cases of COVID-19 (Corona Virus Disease 2019).

(2) All medical establishments and private doctors shall report suspected cases of COVID-19 (Corona Virus Disease) to the concerned District Health and Family Welfare Officer immediately.

(3) The samples for testing shall be collected as per guidelines of Government of India and shall be sent to designated laboratory by the District Nodal Officer of the Department of Health and family Welfare of the concerned district. No private laboratory shall be authorized to take or test samples for COVID-19.

(4) All hospitals (Government and Private) during the screening of such cases shall record the history of travel of the person, if he has travelled to any country or area where COVID-19 has been reported and the history of coming in contact with a suspected or confirmed case of COVID-19.

- (i) In case the person has any such history in the last fourteen days and the person is asymptomatic of COVID-19, then the person shall be kept in home quarantine for twenty eight days from the day of exposure.
- (ii) In case the person has any such history in the last fourteen days and the person is symptomatic of COVID-19, the person shall be isolated in a hospital as per protocol and shall be tested for COVID-19 as per protocol.
- (iii) Information of all such cases shall be submitted to the office of the District Health and Family Welfare of the concerned district immediately.

(5) No person or institution or organization shall use any print or electronic media for regarding COVID-19, without prior permission of the Department of Health and Family Welfare. In case any person or institution or organization is found indulging in such activity, he shall be punishable under the Hyderabad Infectious Diseases Act, 1950 (Hyderabad Act XII of 1950) and the Indian Penal Code (Central Act No. 45 of 1860).

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(6) If cases of COVID-19 are reported from a defined geographic area such as a village, town, city, ward, colony, settlement etc., the District Administration of the concerned district shall have the right to implement the following, but not limited to, the containment measures, in order to prevent spread of the disease, namely:-

- (i) sealing of the geographical area;
- (ii) barring entry and exit of population from the containment area;
- (iii) closure of schools, offices and banning public gatherings;
- (iv) banning vehicular movement in the area;
- (v) initiating active and passive surveillance of COVID-19 cases;
- (vi) isolation of all suspected cases in hospitals;
- (vii) designating any Government or private building as containment unit for isolation of the cases;
- (viii) staff of all Government departments shall be at the disposal of District Administration of the concerned area for discharging the duty of containment measures; and
- (ix) any other measure as directed by Department of Health and Family Welfare to prevent or contain the spread of COVID-19.

**4. Duties of suspected person.-** (1) Any person with a history of travel in the last fourteen days to a country or area from where COVID-19 has been reported, shall report himself to the nearest Government hospital or call the toll-free helpline number 104, to take necessary measures if required, by the Department of Health and Family Welfare.

(2) Any person with history of travel to a country or area in the last fourteen days from where COVID-19 has been reported, but who do not have any symptoms of the disease shall isolate himself at home and cover his mouth and nose with a mask. Such person shall take precautions to avoid contact with any person, including family members, for a period of fourteen days from the date of arrival from such area.

(3) The authorized officer as specified under regulation 3 is authorized to admit a person and isolate, if required in case he has history of visit to an area where COVID-19 is endemic or has come in contact with a person of that area and the concerned person is symptomatic.

(4) If a suspected case of COVID-19 refuses admission or isolation, the authorized officer shall have power to forcefully admit and isolate such person, for a period of fourteen days from the onset of symptoms or till the reports of laboratory tests are received or such period as may be necessary.

**5. District Disaster Management Committee.-** A District Disaster Management Committee, headed by the Deputy Commissioner, as may be notified by the Government, under these regulations, shall prepare the planning strategy regarding containment measures for COVID-19 in the respective districts. The Deputy Commissioner may co-opt officers from different

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departments in the District Disaster Management Committee for this activity under these regulations.

**6. Penalty.**-Any person or institution or organization found violating any provisions of these regulations shall be punishable under section 188 of the Hyderabad Infectious Diseases Act, 1950 (Hyderabad Act XII of 1950) and the Indian Penal Code (Central Act No. 45 of 1860).

**7. Protection to person acting under these regulations:** No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under these regulations, unless proved otherwise.

By Order and in the Name of the  
Governor of Karnataka,

(Jawaid Akhtar)  
Additional Chief Secretary Government  
Health and Family welfare Department

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